

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40057 of 2017

(Arising out of Order-in-Appeal No.188/2016 (STA-II) dt.30.09.2016 passed by Commissioner of Service Tax (Appeals-II), Newry Towers, 3rd Floor, Plot No.2054, I Block, II Avenue, Anna Nagar, Chennai - 600 040)

M/s.IPN Management Consultancy Services P Ltd Appellant
C-63, First Main Road, Anna Nagar (East), Chennai - 600 102

Vs

Commissioner of Service Tax - II Respondent
Newry Towers, 2054, II Avenue,
12th Main Road, Anna Nagar, Chennai - 600 040

APPEARANCE:

For the Appellant : Sh.Hari Radhakrishnan , Advocate
For the Respondent : Sh. Arul C Durairaj, Superintendent

CORAM :
HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :29.10.2020
DATE OF DECISION :29.10.2020

FINAL ORDER No. 41177/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr